

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) The company has reported that supplies of scooters to Canteen Stores Department (I) has been increased from a level of 100 Nos. per month that obtained in May, 1980 to 150 Nos. per month from January, 1982.

(b) to (d) In view of the preference for this brand of scooters, a substantial waiting list exists. The increased allocation made by the company to CSD(I) as well as the steps taken by the Government for increased availability of alternative brands of scooters in the market including expansion granted to Bajaj Auto Limited are expected to go a long way in meeting the demand.

#### Death of an Accountant of Tihar Jail

1628. SHRI VIJAY KUMAR YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an Accountant of Tihar Central Jail, Delhi was found dead on 25th December, 1982 at his residence;

(b) whether any enquiry has been made to find out the cause of his death;

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) Delhi Administration have informed that one Jagdish Singh, working as SAS Accountant in Central Jail, Tihar, was on 25th December, 1982, found dead in the bath-room of the quarter where he was living. The bath-room was closed from inside and the police made entry after breaking open the glass-panes of the window. The police and Central Forensic Science Laboratory team, after conducting spot inspection and enquiry, were of the opinion that it was a case of suicide.

#### Dowry Deaths

1629. SHRI HANNAN MOLLAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of dowry deaths in the country during the last three years, year-wise and State-wise;

(b) the action taken against the culprits and in how many cases the culprits were punished; and

(c) the steps Government propose to take to prevent these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The State Governments and Union Territory Administrations are responsible for enforcing law relating to offences. No data in regard to the number of dowry deaths in the country during the last three years, year-wise and State-wise is compiled on all India basis as crime is a state subject. Detailed instructions were issued to all State Governments and Union Territory Administrations (except Jammu and Kashmir and Sikkim) on the subject on 13-8-1982. A copy of the instructions issued is laid on the Table of the House [Placed in Library. See No. LT—5988/83]

#### Production of colour T.V. sets by E C I L

1631. SHRI MOHANLAL PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Electronics Corporation of India Ltd. has indicated interest in going into production of colour television sets with the indigenous technology developed by the CEERI;

(b) if so, what is the plan of Government to produce colour TV sets in the country; and

(c) whether there is any proposal to manufacture colour TV sets in collaboration with some foreign concern if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M.S. SANJEEVI RAO): (a) Yes, Sir. Technology developed by CEERI has yet to be engineered, productionised and field proven.

(b) and (c) Government has finalised the Industrial Licensing Policy for Colour TV receiver sets and it has been laid on